IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr

.... APPLICANT / PETITIONER

Vs

Earth Iconoic Infrastructure Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.02.2018

Coram:

Dr. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA, HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Resolution Professional:- Mr. Neeraj Gupta, Advocate

For the Corporate Debtor(s):-

Mr. Tapan Kr. Jha, Advocate

ORDER

Learned counsel for the petitioner present. As per the request made by him a last opportunity is granted to file rejoinder with a copy in advance to the learned counsel for the respondent.

Post the matter on 28th February, 2018

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

(Dr. DEEPTI MUKESH) MEMBER (JUDICIAL)